

National Company Law Tribunal
Allahabad Bench

C P No. 195/ALD/2018

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.05.2018

NAME OF THE COMPANY: BLS Polymers Limited Vs. Sam Cables & Conductors pvt. Ltd.

SECTION OF THE COMPANIES ACT/I & B CODE: 9 IBC

| <u>Sl. NO.</u> | <u>Name</u> | <u>Designation</u> | <u>Representation</u> | <u>Signature</u> |
|----------------|-----------------|--------------------|-----------------------|------------------|
| 1. | Raghav Dev Garg | Counsel | For O. C. | Raghav Dev Garg |
| 2. | | | | |

CP NO. 195/ALD/2018

Sh. Raghav Dev Garg, Advocate for the petitioner/Operational Creditor is present. The present petition has been filed as a fresh case under Section 9 (IBC) of Insolvency & Bankruptcy Code, 2016. As per the direction of Hon'ble NCLAT in the matter of **M/s Innoventive Industries Ltd. v/s ICICI Bank** notices are to be issued to the Corporate Debtor. Operational Creditor is directed to serve the Court notice on the Corporate Debtor and file affidavit of service. Designated Registrar of this Tribunal is directed to hand over the Court Notice to the Operational Creditor for doing effective service on the Corporate Debtor. Petitioner/Operational Creditor is directed to file affidavit of service within seven days with a copy in advance to the opposite party.

List the matter on 1st June 2018, for admission.

Dated:21.05.2018

-Sd-

**SAROJ RAJWARE,
MEMBER (T)**

-Sd-

**V.P. SINGH,
MEMBER (J)**